

BUSINESS ADVISORY COMMITTEE

(Thirteenth Lok Sabha)

TWENTY-FOURTH REPORT

(Presented on 10.8.2001)

The Business Advisory Committee held a sitting on Thursday, the 9th August, 2001.

2. The Committee recommend the allocation of time to the following items of business as shown against each:-

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| (1) | The Code of Criminal Procedure (Amendment) Bill, 2001, after it has been passed by Rajya Sabha.
<u>(Consideration and passing)</u> | 1 hour |
| (2) | Discussion on Resolution seeking adoption of the recommendations made by Railway Convention Committee (1999) in their Second Report on 'Rate of Dividend for 2001-02 and other ancillary matters.' | 1 hour |
| (3) | Discussion on Resolution seeking approval to the rejection of the Award of Board of Arbitration on OTA as required under the JCM Scheme. | ½ hour |
| (4) | Discussion on Resolution seeking approval to the rejection of the Award of Board of Arbitration on upward revision of pay scale in the grade of Stenographer Grade D in CA reference number 11 of 1992. | ½ hour |
| (5) | Discussion on Resolution seeking approval to the rejection of the Award of Board of Arbitration for grant of special pay to Private Secretaries (merged grades 'A' and 'B' of CSSS) in CA reference number 2 of 1991. | ½ hour |

3. The Committee also recommend that the Constitution (91st Amendment) Bill, 2000 may be taken up for consideration and passing on Tuesday, the 21st August, 2001 and disposed of on the same day itself.

4. The Committee further recommend that discussions under rule 193 on the following subjects may be held on the dates indicated against each:-

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| (1) 'Saffronisation' of Education | May be taken up
on Monday, the 13 th
or on Tuesday, the
14 th August, 2001. |
| (2) Disinvestment of Public Sector Undertakings | May be taken up
on Thursday, the
16 th August, 2001. |

NEW DELHI;
August 9, 2001
Sravana 18, 1923 (Saka)

G.M.C. BALAYOGI
Chairman,
BUSINESS ADVISORY COMMITTEE